MOTION FOR ELECTION OF THE COIR BOARD

सूक्ष्म, लघु और मध्यम उद्यम मंत्री (श्री कलराज मिश्र): महोदय, मैं निम्नलिखित प्रस्ताव उपस्थित करता हूँः-

'कयर उद्योग नियम, 1954 के नियम 4 के उपनियम (1) के खंड (ङ) और नियम 5 के उपनियम (1) के साथ पठित कयर उद्योग अधिनियम, 1953 (1953 का 45) की धारा 4 की उपधारा (3) के खंड (ङ) के अनुसरण में, यह सभा उस रीति से, जैसा सभापति निदेश दें, सभा के सदस्यों में से एक सदस्य को कयर बोर्ड का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करे।'

The question was put and the motion was adopted.

RE. INCIDENTS OF RAPE AND OTHER ATROCITIES AGAINST WOMEN IN THE ENTIRE COUNTRY

MR. DEPUTY CHAIRMAN: Now, 'Matters to be raised with permission of the Chair'; Zero Hour submissions. Shri Sukhendu Sekhar Roy. *...(Interruptions)...* One second, one second. *...(Interruptions)...*

सुश्री मायावती (उत्तर प्रदेश): माननीय उपसभापति जी, मैं आपके संज्ञान में यह बात लाना चाहती हूँ कि उत्तर प्रदेश सहित पूदे देश में महिलाओं के साथ जो जुल्म और ज्यादती हो रही है, बलात्कार की घटनाएं हो रही हैं, उत्तर प्रदेश में तो अति हो गई है। ...**(व्यवधान)**... बुलंदशहर के साथ-साथ बरेली तथा शामली में अति हो गई है, महिलाओं के साथ गैंपरेप हुआ है, मां-बेटी के साथ यह घटना हुई है। ...**(व्यवधान)**... दिल्ली के अंदर यह हो रहा है, देश के कोने-कोने में जो हमारी बहन, बेटियां और माँएं हैं, उनके साथ बलात्कार की घटनाएं हो रही हैं, जुल्म और ज्यादती हो रही है। ...**(व्यवधान)**... सरकार क्या कर रही है? सरकार को इस मामले को देखना चाहिए, इसको गंभीरता से लेना चाहिए। ...**(व्यवधान)**... पूरे देश में चाहे किसी भी राज्य में किसी भी पार्टी की सरकार क्यों न हो, हमें दलगत राजनीति से ऊपर उठकर महिलाओं के बारे में, उनके मान और सम्मान के बारे में सोचना चाहिए। ...**(व्यवधान)**... जो जुल्म-ज्यादती हो रही है ...**(व्यवधान)**... माननीय उपसभापति जी, रात की घटना तो छोड़िए, बरेली में दिन में एक टीचर को उठा कर ले गए, अभी तक उस लेडी का पता नहीं है। ...**(व्यवधान)**... शामली के अंदर एक छात्रा को उठा कर ले गए। ...**(व्यवधान)**...

श्री नरेश अग्रवाल (उत्तर प्रदेश): उपसभापति महोदय ...**(व्यवधान)**...

सुश्री मायावतीः आखिर उनको कहां ले गए? यह ठीक नहीं है। ...**(व्यवधान)**... सरकार को इस पर बोलना चाहिए। सरकार चुप क्यों है? ...**(व्यवधान)**... क्या आप वहां पर मिले हुए हैं? ...**(व्यवधान)**...

श्री नरेश अग्रवालः उपसभापति महोदय ...**(व्यवधान)**...

श्री दिलीप कुमार तिर्की (ओडिशा): सर, मेरा प्रिविलेज नोटिस है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Okay. Hon. Minister. ...*(Interruptions)*...

अल्पसंख्यक कार्य मंत्रालय के राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री मुख्तार अब्बास नक़वी): सर, बहन मायावती जी ने और अन्य माननीय सदस्यों ने जो बात उठाई है, निश्चित तौर से यह दरिंदगी और वहशीपन की पराकाष्ठा है और इस तरह की जो वहशी और शैतानी घटनाएं हैं, उनको किसी भी तरह से न्यायोचित नहीं ठहराया जा सकता है। ...**(व्यवधान)**... ऐसे लोगों के खिलाफ कानून के कड़े-से-कड़े प्रावधानों के तहत कार्रवाई होनी चाहिए। हम इसके पक्ष में हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Shrimati Rajani Patil. ...*(Interruptions)*...

श्रीमती रजनी पाटिल (महाराष्ट्र): सर, मैं चार दिनों से इस विषय पर चर्चा के लिए आपके पास आ रही हूँ। ...**(व्यवधान)**... मैं जिस विषय पर बोलना चाहती हूँ, जो मुद्दा उठाना चाहती हूँ, वह यह है कि जिस देश में यह सरकार घोषणा कर रही है कि बेटी बचाओ, बेटी बढ़ाओ, उसी देशमें आज लड़कियों के साथ, नाबालिग लड़कियों के साथ और महिलाओं के साथ जो ज्यादती हो रही है, उसके लिए मैं आवाज़ उठाना चाहती हूँ। ...**(व्यवधान)**... सर, हाल ही में उत्तर प्रदेश के बुलंदशहर में चार लोगों ने दिन-दहाड़े नोएडा से उत्तर प्रदेश जाते हुए ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Shrimati Jaya Bachchan. ...*(Interruptions)*...

श्रीमती जया बच्चन (उत्तर प्रदेश): सर, महिलाओं के मामले में राजनीति नहीं करनी चाहिए। ...**(व्यवधान)**... You cannot do this. For the last so many days I have been asking for a discussion on women's protection, but it has not been agreed to by the Business Advisory Committee. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Shrimati Jaya is speaking. I will call you. ...*(Interruptions)*...

SHRIMATI JAYA BACHCHAN: Sir, they have been shedding crocodile tears since the time of Nirbhaya. ...*(Interruptions)*... I am really embarrassed to stand here and speak. Please don't do politics on women and torture on women. ...*(Interruptions)*.. I have been asking for a discussion on women's issues for the last so many days and that has not been agreed upon. ...*(Interruptions)*... This is very unfair, Sir. You cannot allow one person to speak. I want a discussion. ...*(Interruptions)*... I want a discussion on women's protection. I do not care which place; it is happening all over the country. I want a discussion. ...*(Interruptions)*... I don't want politicizing of ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will allow you. ...*(Interruptions)*... I will call you. ...*(Interruptions)*...

SHRI ANAND SHARMA (Himachal Pradesh): Sir, please listen to me. *...(Interruptions)...* Sir, please listen to me. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now you may sit down. *...(Interruptions)...* I allowed her. Sit down. *...(Interruptions)...* Ms. Selja, sit down. I allowed her. Sit down. You want to... *...(Interruptions)...* No, no. Please. *...(Interruptions)...* I allowed her. Sit down. *...(Interruptions)...* One of you. *...(Interruptions)...* Shrimati Ambika Soni, what are you saying? *...(Interruptions)...*

SHRIMATI AMBIKA SONI (Punjab): Sir, comments have been made that we are playing politics on this. We are not. *...(Interruptions)...* It is the Ministers of the Uttar Pradesh Government, who are playing politics on women and there are rapes taking place in almost every city. *...(Interruptions)...* These people have given a notice four days ago. That matter has not been taken up. *...(Interruptions)...*

SHRIMATI JAYA BACHCHAN: For the last so many Sessions, not only the last four days. *...(Interruptions)...*

KUMARI SELJA (Haryana): She is already on her legs. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Now, was it a notice under Zero Hour or... *...(Interruptions)...* What notice? *...(Interruptions)...* Zero Hour. Okay. *...(Interruptions)...*

श्री दिलीप कुमार तिर्की: सर, मेरा प्रिविलेज नोटिस है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Is it a Privilege Notice? I will give you a chance after him. *...(Interruptions)...* I will allow you. *...(Interruptions)...* What do you want to say about this? *...(Interruptions)...*

श्री दिलीप कुमार तिर्की: सर, मेरा प्रिविलेज नोटिस है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: I will allow you after him. *...(Interruptions)...*

श्री मुख्तार अब्बास नक़वी: सर, इस तरह की जो दरिंदगी है, इस तरह की जो वहशी घटना है, ऐसी घटनाओं की कड़े शब्दों में निन्दा भी होनी चाहिए और कड़े कानूनी प्रावधानों के तहत इस पर कार्रवाई भी होनी चाहिए। ...(**व्यवधान**)... वह चाहे उत्तर प्रदेश में हो या देश के किसी भी हिस्से में हो। ...(**व्यवधान**)... इस तरह जो दरिंदगी की पराकाष्ठा को पार करती हुई घटना है, उसको किसी भी तरह से किसी भी रूप में उचित नहीं कहा जा सकता, बल्कि वह निन्दनीय है और जो इस तरह की शैतानी ताकते हैं, शैतानी हरकतें कर रहे हैं, उनके खिलाफ कानूनी प्रावधानों के तहत कार्रवाई होनी चाहिए। ...(**व्यवधान**)... चूंकि लॉ एण्ड ऑर्डर राज्य का विषय है, इसलिए हम यह समझते हैं कि उत्तर प्रदेश की सरकार भी मजबूती के साथ उस पर कार्रवाई करेगी। ...(**व्यवधान**)... जहां तक चर्चा का

सवाल है, जो जया जी ने कहा, हम चर्चा के लिए तैयार हैं। ...**(व्यवधान)**... महिलाओं की सुरक्षा के मुद्दे पर नोटिस दे दिया जाए, हम उस पर चर्चा करने के लिए तैयार हैं, चेयर जब अनुमति देगी, तब चर्चा हो जाएगी। ...**(व्यवधान)**...

SHRIMATI JAYA BACHCHAN: You people are not serious about discussing this issue. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: I will allow you. Sit down. ...*(Interruptions)*... Now, all of you please take your seats. I heard you. Sit down. ...*(Interruptions)*...

श्री नरेश अग्रवालः माननीय उपसभापति महोदय, हम लोग भी बोलना चाहेंगे। ...**(व्यवधान)**...

श्री पी.एल. पुनिया (उत्तर प्रदेश)ः सर, उन्हें अपनी बात पूरी करने दीजिए। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Now, all of you please sit down. ...*(Interruptions)*... Puniaji, sit down. ...*(Interruptions)*... बैठिए, बैठिए। जया जी, बैठिए। ...**(व्यवधान)**... Please sit down. ...*(Interruptions)*... Hon. Members, the matter is very, very serious; I have no doubt about it. Every Member is asking for discussion. There is no problem in discussion. Please give notice. ...*(Interruptions)*...

श्री शमशेर सिंह ढुलो (पंजाब)ः सर, हम चार दिन से लगातार नोटिस दे रहे हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Let me complete. ...*(Interruptions)*... Let me complete. ...*(Interruptions)*... Shrimati Kanimozhi, have you given notice and under what rule? ...*(Interruptions)*...

SHRIMATI KANIMOZHI (Tamil Nadu): Sir, I have given notice last week. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Is it Zero Hour notice? ...*(Interruptions)*... Isn't it? ...*(Interruptions)*...

SHRI TAPAN KUMAR SEN (West Bengal): Sir, Short Duration Discussion notice has already been given by her. ...*(Interruptions)*... It is already in your office. ...*(Interruptions)*... You fix the date. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Let me deal with that. ...*(Interruptions)*... Nareshji, I will allow you. ...*(Interruptions)*... Let me deal with that. ...*(Interruptions)*... What I have said is, if you are referring to Zero Hour notice ...*(Interruptions)*...

श्री शमशेर सिंह ढुलोः हम चार दिन से नोटिस दे रहे हैं, लेकिन हमें मौका नहीं मिलता है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: Let me deal with that. ...*(Interruptions)*... If you are referring to notice of discussion under some other rule, and if there is a notice, that is under examination and the hon. Chairman will take decision and come back to you. ...*(Interruptions)*... Yes, there can be a discussion; I assure you. ...*(Interruptions)*... No problem in it. ...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY (Andhra Pradesh): It is an important issue. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Sit down. ...*(Interruptions)*... I have already said that there is no problem. ...*(Interruptions)*... The Government is ready for a discussion. ...*(Interruptions)*... On the issue of women's protection and atrocities committed on women, the subject is very important and very serious, there can be a discussion; we will come back to you. ...*(Interruptions)*... Now, sit down. ...*(Interruptions)*...

श्रीमती रजनी पाटिलः हम पिछले चार दिन से नोटिस दे रहे हैं। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: I told you that there can be a discussion. ...*(Interruptions)*... What else do you want? ...*(Interruptions)*... Now let me take Zero Hour. ...*(Interruptions)*... I have already said that there can be a discussion. ...*(Interruptions)*... Mr. Naresh Agrawal. ...*(Interruptions)*...

श्री नरेश अग्रवालः माननीय उपसभापति जी, जया बच्चन जी पहले ही इस पर रूल 176 के अंतर्गत नोटिस दे चुकी हैं। उन्हें नोटिस दिए हुए एक महीना हो गया है। श्रीमन्, महिलाओं के ऊपर अत्याचार से हम सब चिंतित हैं। बुलंदशहर के मामले में जिस तरीके से उत्तर प्रदेश की सरकार ने एक्शन लिया है, पूरे देश ने उसको सराहा है, हमारे गवर्नर ने भी उसको सराहा है। ...**(व्यवधान)**...

श्री सतीश चन्द्र मिश्रा (उत्तर प्रदेश): किसी ने नहीं सराहा है। जिस तरह से वहां पर यह सब हुआ, अभी तक कोई पकड़ा नहीं गया है। ...**(व्यवधान)**... ये क्या बात कर रहे हैं? ...**(व्यवधान)**... वहां पर बलात्कार हो गए हैं और ये कह रहे हैं कि सराहा है! ...**(व्यवधान)**...

श्री नरेश अग्रवालः पूरे देश ने उसको सराहा है। ...**(व्यवधान)**...

MR. DEPUTY CHAIRMAN: No discussion now. ...*(Interruptions)*... The Government is ready for a discussion. ...*(Interruptions)*...

श्री नरेश अग्रवालः यह ठीक नहीं है। अगर इसका राजनीतिकरण किया गया तो हम भी राजनीति करेंगे। ...**(व्यवधान)**...

श्री सतीश चन्द्र मिश्राः इसमें राजनीति की बात नहीं है। यह महिलाओं की इज़्ज़त की, उनकी सुरक्षा की बात है। ...**(व्यवधान)**... इसमें कोई राजनीति नहीं है। ...**(व्यवधान)**...

श्री नीरज शेखर (उत्तर प्रदेश): इसमें भी राजनीति करने लगेंगे तो कैसे चलेगा? ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: Misraji, in any case, if there is any notice, that will be examined, and we can have a discussion. The Government has no objection on that. ...*(Interruptions)*...

श्री दिलीप कुमार तिर्की: सर, मेरा प्रिविलेज नोटिस है। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: That is under examination. ...*(Interruptions)*...

श्री दिलीप कुमार तिर्की: मेरा प्रिविलेज नोटिस है। ...(**व्यवधान**)... जब कॉलिंग अटेंशन हुआ था ...(**व्यवधान**)... उस समय हमारे Minister of State in the Ministry of Water Resources की तरफ से सदन को सही तथ्य नहीं दिए गए। ...(**व्यवधान**)...

MR. DEPUTY CHAIRMAN: That is under examination. ...*(Interruptions)*... Sit down. ...*(Interruptions)*... Mr. Anubhav Mohanty, what is your problem? ...*(Interruptions)*...

SHRI ANUBHAV MOHANTY (Odisha): Sir, I have also given a privilege notice against the Minister of State in the Ministry of Water Resources. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: When did you give it? ...*(Interruptions)*...

SHRI ANUBHAV MOHANTY: Sir, yesterday. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Hon. Chairman will examine it. ...*(Interruptions)*... Please sit down. ...*(Interruptions)*...

SHRI ANUBHAV MOHANTY: Sir, he misled the House ...*(Interruptions)*... He spoke untruth on the statement. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: You needn't say anything about this. ...*(Interruptions)*... You can only raise the question of Privilege Motion and I have given the answer that it is under examination. ...*(Interruptions)*... Now, please, sit down. ...*(Interruptions)*... Now, I am taking up Zero Hour. ...*(Interruptions)*... Shri Sukhendu Sekhar Roy ...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY: Sir, listen to me. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Not allowed. ...*(Interruptions)*... I told you that there can be a discussion. ...*(Interruptions)*... Then, what do you want? Sit down. ...*(Interruptions)*...

SHRIMATI RENUKA CHOWDHURY: Sir, it is an important issue. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Not allowed. *...(Interruptions)...* Now, Shri Sukhendu Sekhar Roy *...(Interruptions)...*

SHRIMATI RAJANI PATIL: Sir, I need your protection.

MR. DEPUTY CHAIRMAN: What protection do you need?

SHRIMATI RAJANI PATIL: Sir, I requested you twice that this is a very important issue. Sir, let me speak. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: I allowed you. It is on record. What are you talking? *...(Interruptions)...* It is on record.

SHRIMATI RAJANI PATIL: I did not *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: No more discussion on this issue is allowed. Sit down. I allowed you and it is on record. I know the matter that you raised. I know every sentence that you spoke. Now, you cannot misuse this opportunity. Sit down. *...(Interruptions)...* Also, I know your problem. *...(Interruptions)...*

SHRIMATI RAJANI PATIL: As a Member of this House, I have a right. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Listen to me. *...(Interruptions)...* Rajani Patilji, you have given a Zero Hour notice. I know that. But yesterday, the same subject was raised by another hon. Member in the Zero Hour. So, the rule does not permit me to allow you. *...(Interruptions)...* Listen. That is why I told you to give notice, and we will have a discussion. Why do you want to give a notice for Zero Hour, in which you will be able to speak only for three minutes? Let all the Members participate. It is such a serious subject. There can be discussion under Rule 167. Give notice. What more do you want? You can speak then; not now. *...(Interruptions)...* Now, Shri Sukhendu Sekhar Roy. Nothing else will go on record. *...(Interruptions)...* Rajeev Shuklaji, sit down. *...(Interruptions)...* My sisters are troubling me. Why? Sisters should take care of their brothers. *...(Interruptions)...*

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, I am addressing you. *...(Interruptions)...*

MR. DEPUTY CHAIRMAN: Rajeev Shuklaji, why are you taking his time? It is his time.

SHRI RAJEEV SHUKLA (Maharashtra): Just one minute, Sir.

MR. DEPUTY CHAIRMAN: What is your problem?

SHRI RAJEEV SHUKLA: Sir, there is only one week left. A lot of issues still remain to be discussed. ...*(Interruptions)*... So, why don't you give an instruction that this issue should be taken up for discussion during this week only? ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: If you want to take up this discussion during this week only, tomorrow morning, we can decide about it. There is no problem in that. Now, Shri Sukhendu Sekhar Roy, your time starts now.

MATTERS RAISED WITH PERMISSION

Irregularities being committed by third party mediclaim agents

SHRI SUKHENDU SEKHAR ROY (West Bengal): Sir, in the Government insurance companies, ये जो third-party agents नियुक्त कर रहे हैं, जिसको TPA कहा जाता है, जिन लोगों की मेडिक्लेम की पॉलिसी है, उन पॉलिसी होल्डर्स को ये लोग हमेशा ठग रहे हैं और इन लोगों का कोई राइट नहीं है। As per the Insurance Regulatory and Development Authority guidelines, TPA can neither slash nor reject the claim in any manner whatsoever because यह इंश्योरेंस कम्पनी का अधिकार है। जिस क्लेम को घटाना है या किसको disapprove करना है, यह राइट इंश्योरेंस कम्पनी के पास ही है। यह TPA नहीं कर सकता है। लेकिन देश में जो हजारों लाखों मेडिक्लेम पॉलिसी होल्डर्स हैं, उन सबको ये ठग रहे हैं। इसलिए मेरी माँग है कि सीएजी के माध्यम से एक स्पेशल ऑडिट करवायी जाये कि पिछले 5 सालों में हमारे हिन्दुस्तान में मेडिक्लेम पॉलिसी होल्डर्स के कितने सारे पैसे ये लोग खा चुके हैं। सर, यह एक बहुत बड़ा घोटला है और इन कम्पनीज़ के साथ TPAs का nexus है। इसको भंग करना है, इसको तोड़ना है। इसलिए मैं आपके माध्यम से सरकार से यह अर्ज करता हूं कि सीएजी के माध्यम से एक स्पेशल ऑडिट करवा के ये सारे तथ्य पार्लियामेंट के सामने पेश करें, ताकि इन लोगों के खिलाफ उचित कार्रवाई की जाए, धन्यवाद।

श्री विवेक गुप्ता (पश्चिमी बंगाल)ः महोदय, मैं स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री अहमद हसन (पश्चिमी बंगाल)ः महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

श्री मो. नदीमुल हक़ (पश्चिमी बंगाल)ः महोदय, मैं भी स्वयं को इस विषय के साथ सम्बद्ध करता हूँ।

†جناب محمد ندیم الحق (مغربی بنگال) : مہودے، میں بھی خود کو اس موضوع کے ساتھہ سمبدّھہ کرتا ہوں۔

---

†Transliteration in Urdu script.